

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 309
280/252(ND)/2023

IN THE MATTER OF:

Harish Kumar & Anr

.....APPLICANT/PETITIONER

Vs

ROC NCT of Delhi & Haryana

.....RESPONDENT

SECTION

U/s 252

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Mrinal Harsh Vardhan, Mr. Kailash Ram,
Mr. Yogender Singh, Advocates.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel appearing for the Appellant has submitted that rejoinder has been filed to the report submitted by the RoC. He shall serve a copy of the said rejoinder to the RoC within three days. Mr. S. Raj Kumar AROc appears on behalf of the RoC and seeks time to take instructions.

No one has appeared on behalf of the Income Tax Department nor any reply has been filed.

List the matter on **27.05.2024**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)